

Since the clearance of such goods cannot be held up without consequences which will be against the national interest, their clearance is allowed against "note pass" bills of entry on the understanding that the necessary details and relevant documents are made available to the Customs authorities within a period of three months from the date of clearance of the goods, for finalising the assessment.

The facility is not admissible to private or commercial importers.

(b) The terms "State enterprises" is not quite clear. Even if it is taken to refer broadly to all Government departments and undertakings, the information cannot be easily collected, as the "note pass" procedure has been in existence for about 20 years, and a large number of importing departments have availed of it during this time.

(c) and (d) As mentioned in the reply to para (b) above, the facility has been in existence for about 20 years, and a large number of consignments have been cleared under this procedure. In the great majority of cases the duty has been recovered; it is, however, difficult to state the time taken for recovery in various cases. 13,211 cases in which duty still had to be recovered, were outstanding in various Custom Houses on 1-8-1962.

The "note pass" facility applies only to the realisation of Customs Duty. Port charges are separately recovered by the respective Port authorities. It is understood that this is ordinarily done before the goods are delivered.

**PERMISSION TO FOREIGN TROUPES VISITING INDIA TO PERFORM CIRCUS, ETC.**

\*657. SHRI DAHYABHAI V. PATEL: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether the permission of Government is required for foreign performing troupes or companies visiting India to perform circus, stage show, dances and their touring all over the country;

(b) whether any restrictions or conditions are imposed before such permission is granted; and

(c) whether there is any scrutiny of the utility of the visit of such troupes?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) to (c) Yes, Sir.

**SUBSIDY GIVEN TO SINGARENI COLLIERIES COMPANY**

658. SHRI P. K. KUMARAN: Will the Minister of MINES AND FUEL be pleased to state:

(a) the amount of subsidy given to the Singareni Collieries Company for sand stowing during 1961-62;

(b) the amount claimed by the Company for the first quarter of 1962-63; and

(c) the amount sanctioned and actually paid?

THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVIYA): (a) No assistance on account of sand stowing for the year 1961-62 has so far been granted by the Coal Board to Singareni Collieries, as the Company submitted its application in the proper form with all the necessary particulars only on the 28th June, 1962. This application is under consideration of the Coal Board.

(b) The Company has submitted a claim of Rs. 1,05,699.69 nP. for April and May, 1962. Its claim for June, 1962 has not been received by the Coal Board so far.

(c) The application of the Company for the year 1962-63 is also under consideration of the Board.

#### STEEL TOWNSHIP AT ROURKELA

\*659. SHRI B. C. PATTANAYAK: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) what is the total expenditure so far incurred on account of construction work in the Steel Township at Rourkela and how does it compare with similar expenditure incurred at Bhilai and Durgapur; and

(b) which is the costliest staff residential building of Hindustan Steel Limited at Rourkela; what is its plinth area, who is occupying it and what is his scale of pay?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) The total expenditure up to 31st March, 1962 at Rourkela is Rs. 14.1 crores while at Bhilai and Durgapur it has been Rs. 12.7 crores and Rs. 14.3 crores respectively.

(b) Ispat Bhavan with a plinth area of 5,550 sq. ft. which is occupied by the General Manager of the Plant. General Manager is on a fixed pay of Rs. 2750.

#### SUPPLY OF WATER BY H.S.L. TO N.A.C., ROURKELA

\*660. SHRI B. C. PATTANAYAK: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) the quality of water supplied by the Hindustan Steel Limited to the Notified Area Committee at Rourkela; and

(b) the rate charged therefor and what is the monthly average income of Hindustan Steel Limited on this account?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) Industrial quality water.

(b) At the rate of 0.83 per 1,000 gallons. The average monthly amount payable to Hindustan Steel Limited by Notified Area Committee on this account is Rs. 2,458.

#### SCHOLARSHIPS TO S.C./S.T. STUDENTS FOR POST-MATRIC EDUCATION

\*661. SHRI B. D. KHOBARAGADE: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a large number of students belonging to the Scheduled Castes and Scheduled Tribes were refused scholarships for post-matric education in the year 1960-61; and

(b) if so, what efforts are being made by Government for increasing the number of such scholarships?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) Only such students as were found ineligible were not given scholarships.

(b) All the eligible applicants are being awarded scholarships. The question of increasing the number of these scholarships, therefore, does not arise.

#### PIG IRON PLANT AT CHANDA MAHARASHTRA

\*662. SHRI B. D. KHOBARAGADE: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) whether any progress has so far been made by the Hind Traders Limited regarding the construction of the pig iron plant in Chanda District (Maharashtra); and

(b) if not, what Government propose to do for setting up a pig iron plant in Chanda District?